

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
SOUTH ZONAL BENCH  
BANGALORE**

Application(s) Involved:

**ST/COD/21182/2018 in ST/21775/2018-DB**

Appeal(s) Involved:

**ST/21775/2018-DB**

[Arising out of Order-in-Appeal No. BEL-EXCUS-APP-MSC-  
294-2017-18 dated 19/03/2018 passed by Commissioner of  
Central Tax , BELGAUM (APPEALS) ]

**Sharma Ramesh Chand**

C/o Jindal Saw Ltd Sultanpur  
Village Kudithin  
BELLARY - 583115  
KARNATAKA

Appellant(s)

**Versus**

**Commissioner Of Central Tax And  
Central Excise, Belgaum**

N0.71, Club Road, Belgaum  
Belgaum - 590001  
Karnataka

Respondent(s)

**Appearance:**

**Mr. Sharma Ramesh Chand**

Prop: Jaidevi Enterprises  
C/o Jindal SAW Ltd.  
Sultanpur Village,  
Ballari-583115

For the Appellant

**Mrs. Kavita Podwal, AR**

For the Respondent

Date of Hearing: 11/12/2018

Date of Decision: 11/12/2018

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER**

**HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 21886 / 2018**

**Per : S.S GARG**

The learned counsel for the appellant has withdrawn the present appeal. Hence, the appeal is dismissed as withdrawn.

(Order was pronounced and dictated  
in Open Court on **11/12/2018**)

**P. ANJANI KUMAR  
TECHNICAL MEMBER**

**S.S GARG  
JUDICIAL MEMBER**

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